

and (b). No set-back in industrial production on account of the imposition of certain restrictions on the removal of excisable goods from factories during February, 1975, has come to the notice of the Government.

### Trade Agreements

3502. SHRI K. LAKKAPPA:

SHRI R. V. SWAMINATHAN:

SHRI P. M. MEHTA:

Will the Minister of COMMERCE be pleased to state

(a) the number of trade agreements that have been signed with foreign countries during the last three months; and

(b) the main features of each agreement?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):  
(a) During the last three months India has signed trade agreements/protocols/arrangements with Pakistan, Bangla Desh, Tunisia, Republic of Czechoslovakia, Polish People's Republic.

(b) Copies of the trade agreements/protocols/arrangements have already been placed in the Parliament Library.

### Fall in Tourist Traffic

3503. SHRI B. V. NAIK: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any perceptible fall in tourist traffic from abroad due to disturbed condition in certain parts of the country;

(b) if so, whether foreign tourists are avoiding certain parts of India; and

(c) the names of those parts?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) Conditions in our country cannot be called to be "disturbed" and tourist arrivals in India have increased from year to year as shown below:—

Year	Tourist arrivals
1970	280,821
1971	300,995
1972	342,950
1973	409,895
1974	423,161

(b) and (c) Does not arise.

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 694 DATED 21ST FEBRUARY, 1975 RE, JUDGEMENT OF KERALA HIGH COURT REGARDING DISTRIBUTION OF IMPORTED RAW CASHEW-NUTS

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PARTAP SINGH): It is regretted that due to inadvertence, parts (c) to (e) of the Unstarred Question No. 694 on 21st February, 1975, enquiring as to whether Government had received a deputation headed by the Chairman of the Kerala State Cashew Development Corporation were answered in the negative. On further verification, I have now come to know that a delegation headed by the Chairman

of the Kerala State Cashewnut Development Corporation had in fact called on the Commerce Minister in December, 1974 and discussed general questions regarding cashew including the situation arising out of the judge-

ment of the Kerala High Court. I, therefore, request that the reply already given to parts (c) to (e) of the above question may be corrected to read now as follows:—

Question	Answers
(c) whether Government had received in this regard a deputation headed by the Chairman of the Kerala State Cashew Development Corporation	(c) Yes, Sir.
(d) if so, what was their demand,	(d) A delegation headed by the Chairman of the Kerala State Cashewnut Development Corporation had called on the Commerce Minister and requested for taking immediate and effective steps for obtaining stay from the appellate court and for making the distribution policy proof from judicial intervention by legislation.
(e) the decisions taken thereon.	(e) An appeal has already been filed and stay obtained against the order of the Kerala High Court.

12.00 hrs.

RE: QUESTION OF PRIVILEGE AGAINST A.I.R.—*contd.*

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): There is a matter on which you were kind enough to... (Interruptions)

**SHRI PRIYA RANJAN DAS MUNSI** (Calcutta—South): This is a matter not against the party; it is against you. We wish to make a submission.

**MR. SPEAKER:** Order, please. I have seen the statement by Shri Gujral. I have been requested to give a ruling. It is always in relation to the business before the House. Mr. Dharía made a statement on the 5th

and I have read about the announcement on the 5th. This was stated in the Bulletin of 9.00 O' clock on the 5th;

'Mr. Mohan Dharía who has been dropped from the Union Council of Ministers said today that his plea for national dialogue with Mr. Jayaprakash Narain and opposition party is not against the accepted policies of the Congress Party nor is it against the Parliamentary Democracy. Mr. Dharía who was making a statement in the Lok Sabha on his resignation mentioned that such a dialogue is still all the more necessary for meeting the situation which the nation is facing today.'

In this the word 'resignation' is mentioned, this was on the day that it occurred. It was relating to the pro-